

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

IN

APPEAL NO. 48 of 2022

Petitioner : Sri. Roy Thomas, Kerala.

Versus

Respondent(s) : The Kerala State Pollution Control Board &
Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
DISTRICT OFFICE, PATHANAMTHITTA FOR AND ON BEHALF
OF THE KERALA STATE POLLUTION CONTROL BOARD**



Adv. Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

6

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

IN

APPEAL NO. 48 of 2022(SZ)

Petitioner : Sri. Roy Thomas, Kerala.

Versus

Respondent(s) : The Kerala State Pollution Control Board &
Others

VOLUME 1

Index

Sl.No.	Description	Pages
1	Report filed by the Environmental Engineer, District Office Pathanamthitta for and on behalf of the Kerala State Pollution Control Board	1-5

Dated this the 27th day of 2023

Adv.Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

Appeal No. 48 of 2022

Applicant(s):: Sri. Roy Thomas, Kerala

Versus

Respondents:: The Kerala State Pollution Control Board &
Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT
OFFICE, PATHANAMTHITTA, REPRESENTING THE 6th
RESPONDENT**

I, Pravithamol T.N, aged 47 years, W/o R.Gopakumar, Assistant Environmental Engineer (in full additional charge of Environmental Engineer) do here by submit that I am authorised to represent the Kerala State Pollution Control Board, and that I am conversant with the facts of the above case and I may state as follows.

1. It is respectfully submitted that the Undersigned (Environmental Engineer/C) is representing the 6th respondent in this application. Copy of the authorization letter is produced herewith and marked as **Annexure R6 (a)**.
2. The issue for consideration in O.A. 48/2022 is challenging the revalidation of Environmental clearance dated 26.07.2022 issued by the 10th respondent, the SEIAA in favour of the 11th respondent, the quarry owner.



Pravithamol T
N

Digitally signed by
Pravithamol T N
Date: 2023.02.25 13:28:56
+05'30'

3. The 10th respondent was conducting quarry operations located in survey numbers 147/5, 8, 9, 10, 148 & 149/4 in V- Kottayam Village, Konni Taluk, Pathanamthitta District. Consent to operate was issued separately as detailed below based on different lease/LOI.

Sl No.	Consent Number	Survey Numbers	Date of Issue	Validity
1	QCO/PTA/7/R1/09	148, 147/8,9,10	18.07.2009	30.06.2012
2	QCO/PTA/16/R2/2013	147/5	17.08.2013	03.07.2014
3	QCO/PTA/157/2013	149/4	18.12.2013	04.07.2014

Copy of the old consents issued is produced herewith and marked as **Annexure R6 (b), (c), (d)**.

4. Later an application for Consent to operate was received from the 10th respondent for quarry operations located in survey numbers 147/1, 147/2, 147/3,147/4, 147/5, 147/8, 147/9, 147/10, 148 & 149/4 in the same village along with Valid Environmental Clearance, Letter of Intent from M & G, adequate fee & other relevant documents including village officer's certificate on 05.10.2018. Total extent of land is 6.098 hectares. Consent to operate (up to the Environmental Clearance period) was issued on 05.07.2019 up to 09.08.2020. Again an application for Consent to operate renewal was received in this office along with relevant documents on 28.05.2020 & consent renewed up to 09.08.2022. Recently on 15.07.2022 renewal application was again received for the same quarry survey numbers along with valid EC up to 10.08.2025. Based on this application, enquiry was conducted from this office on 02.08.2022. The quarry was not working during the time & noticed that no residence was within 50m from the



marked boundary of the quarry. Since they have submitted valid EC, LOI, & village officers' certificates stating that no residence within 50 m from the quarry, Consent to Operate renewal has been issued from the Kerala State Pollution Control Board for the quarry on 03.08.2022 vide order No. QCO/PTA/157/R3/2022. Copy of the consent is produced herewith and marked as **Annexure R6 (e)**. Copy of Environmental Clearance is produced herewith and marked as **Annexure R6 (f)**. Copy of LOI is produced herewith and marked as **Annexure R6 (g)**. Copy of the village officer's certificate is produced herewith and marked as **Annexure R6 (h)**. Copies of the consent issued up to 09.08.2020, & 09.08.2022 are produced herewith and marked as **Annexure R6 (i) & Annexure R6 (j)**. Consolidated statements of consent issued to the above mentioned survey numbers are detailed below.

Sl No.	Consent Number	Survey Numbers	Date of Issue	Validity
1	QCO/PTA/157/R1/EXP/2019	147/1,2,3,4,5,8,9,10, 148,149/4	05.07.2019	09.08.2020
2	QCO/PTA/157/R2/2020	147/1,2,3,4,5,8,9,10, 148,149/4	11.06.2020	09.08.2022
3	QCO/PTA/157/R3/2020	147/1,2,3,4,5,8,9,10, 148,149/4	03.08.2022	09.08.2025

5. A Complaint against illegal quarrying of the unit was received in this office 10.02.2020. Inspection was conducted from this office on 10.11.2020. A temple was seen at a distance of 15m from the area of quarrying. This temple was not shown in the EC and site plan submitted by the unit. As minimum distance criteria was not maintained from the temple, to verify whether illegal



Pravithamol T N

Digitally signed by
Pravithamol T N
Date: 2023.02.25 13:28:22
+05'30'

quarrying is conducted by the unit a letter was sent to the Geologist, Pathanamthitta. A copy of the letter sent to the Geologist and reply received is produced herewith and marked as **Annexure R6 (k)**.

6. A complaint against illegal discharge of waste water from the quarry was received in this office on 05.02.2021 from the Appellant Sri. Roy Thomas & enquiry was conducted on the same day. Based on the inspection findings, notice was issued to the 10th respondent on 25.02.2021. Copy of the notice is produced herewith and marked as **Annexure R6 (l)**. Again direction was issued to the quarry owner to reuse the stored water & not to discharge the same on 24.03.2021. Copy of the direction is produced herewith and marked as **Annexure R6 (m)**. Later the same complaint again received from the same Appellant on 15.04.2021. Enquiry was again conducted based on this complaint on 02.07.2021 & direction issued on 23.09.2021. Copy of the direction issued is produced herewith and marked as **Annexure R6 (n)**.

7. Later Sri. Roy Thomas the Appellant submitted a request to cancel the consent issued to the quarry as the renewal of EC was recalled by the Hon'ble High court of Kerala. But the quarry owner submitted valid EC dated 26.07.2022 up to 10.08.2025.

8. The issue raised in this OA is regarding the revalidation of the EC granted by the 10th respondent. This respondent issued the consent based on the relevant documents including valid EC, LOI, & existing distance norms.



9. Total 32 survey numbers are included in the Environmental clearance. But only the survey numbers mentioned under paragraph 4 has obtained valid consent from KSPCB.

10. The quarry was again inspected by this respondent along with OA 304/2019 Joint Committee members on 21.11.2022 & noticed that the quarry was not working during the time.

Dated this the 27th day of 2023

Pravithamol T N

Digitally signed by Pravithamol T

N

Date: 2023.02.25 13:27:43 +05'30'



**PRAVITHAMOL T.N.
REPRESENTING 6th RESPONDENT**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

IN

APPEAL No. 48 of 2022

Petitioner : **Sri. Roy Thomas, Kerala.**

Versus

Respondent(s) : **The Kerala State Pollution Control Board & Others**

**VOLUME 2
Index**

Sl. No.	Description	Pages
1	Annexure R6(a) -True copy of the authorization letter dated 10.10.2022	6
2	Annexure R6(b-d) - True copies of the old Consent	7-20
3	Annexure R6(e) - True copy of the Consent to operate renewal dated 03-8-2022 issued by the Board.	21-23
4	Annexure R6(f) - True copy of the Environmental Clearance	24-26
5	Annexure R6(g) - True copy of the LOI.	27-28
6	Annexure R6(h) - True copy of the village officer's certificate with English translation.	29
7	Annexure R6(i-j) - True copy of the the consent issued up to 09.08.2020, & 09.08.2022	30-37
8	Annexure R6(k) - True copy of the letter sent to the Geologist and reply received with English translation	38-39
9	Annexure R6(l) - True copy of the notice dated 25.02.2021 with English translation	40
10	Annexure R6(m) - True copy of the direction was issued to the quarry owner dated 24.03.2021 with English translation	41
11	Annexure R6(n) - True copy of the direction dated 23.09.2021 with English translation	42

Dated this the day of 2023

**PRAVITHAMOL T.N.
REPRESENTING 6th RESPONDENT**

Annexure R6(a)

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.keralapcb@gov.in FAX: 0471- 2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram - 695-004
പട്ടം പി.ഒ., തിരുവനന്തപുരം

KSPCB/783/2022-SEE-1



Date: 10/10/2022

AUTHORISATION

Sub: Appeal No. 48/2022 filed by Roy Thomas

Ref:- Appeal from National Green Tribunal Chennai

The Environmental Engineer, District Office, Pathanamthitta is hereby authorised to represent the Board in the above Appeal.

**For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD**

Sheela AN

MEMBER SECRETARY

To

✓ The Environmental Engineer,
District Office
Pathanamthitta

Copy to:

1. The Chief Environmental Engineer,
Regional Office
Thiruvananthapuram
2. ✓ Adv. T.Naveen,
(Standing Counsel for KSPCB)
Door No. 67/2944 B,
Kombara Junction,
Near High Court,
Ernakulam,
Kochi - 682 018.

FILE NO. - PCB/PTA/ICO/QR/3/07



**KERALA STATE
POLLUTION CONTROL BOARD
DISTRICT OFFICE
PATHANAMTHITTA**

CONSENT TO OPERATE (Renewal)

ISSUED UNDER

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

To

M/s. Quarry of J&S Granite Company
In sy.No.148,147/8,9,10
Vallicode -Kottayam,
Pathanamthitta. Dist.

CO

CONSENT NO: QCO/PTA/7/R-1/09

VALID UP TO: 30/06/2012



1. GENERAL

1	VALIDITY:-	30/06/2012
	Date of Commissioning:-	-
2	Name and address of establishment	K.Sadanandan, In sy.No.148,147/8,9,10 Vallicode -Kottayam, Pathanamthitta.
3	Communication	Telephone : 0468 - 2305120 Fax : e-mail :
4	Occupier details	K.Sadanandan, In sy.No.148,147/8,9,10 Vallicode -Kottayam Pathanamthitta.
5	Survey Number	148,147/8,9,10
6	Village	Vallikode - Kottayam
7	Taluk	Kozhencherry
8	District	Pathanamthitta
9	Panchayat/Municipality/Corporation:	Pramadom
	Ward No:	IX
10	Category	RED
11	Scale	SMALL
12	Fee Slab / Fee remitted	Rs. 1140/year Rs.3705/-
13	Capital Investment	Rs.5Lakhs
14	Total Water consumption:- Water meter installed for:-	NA -
15	PRODUCTS	Granite Quarry



2. GENERAL CONDITIONS

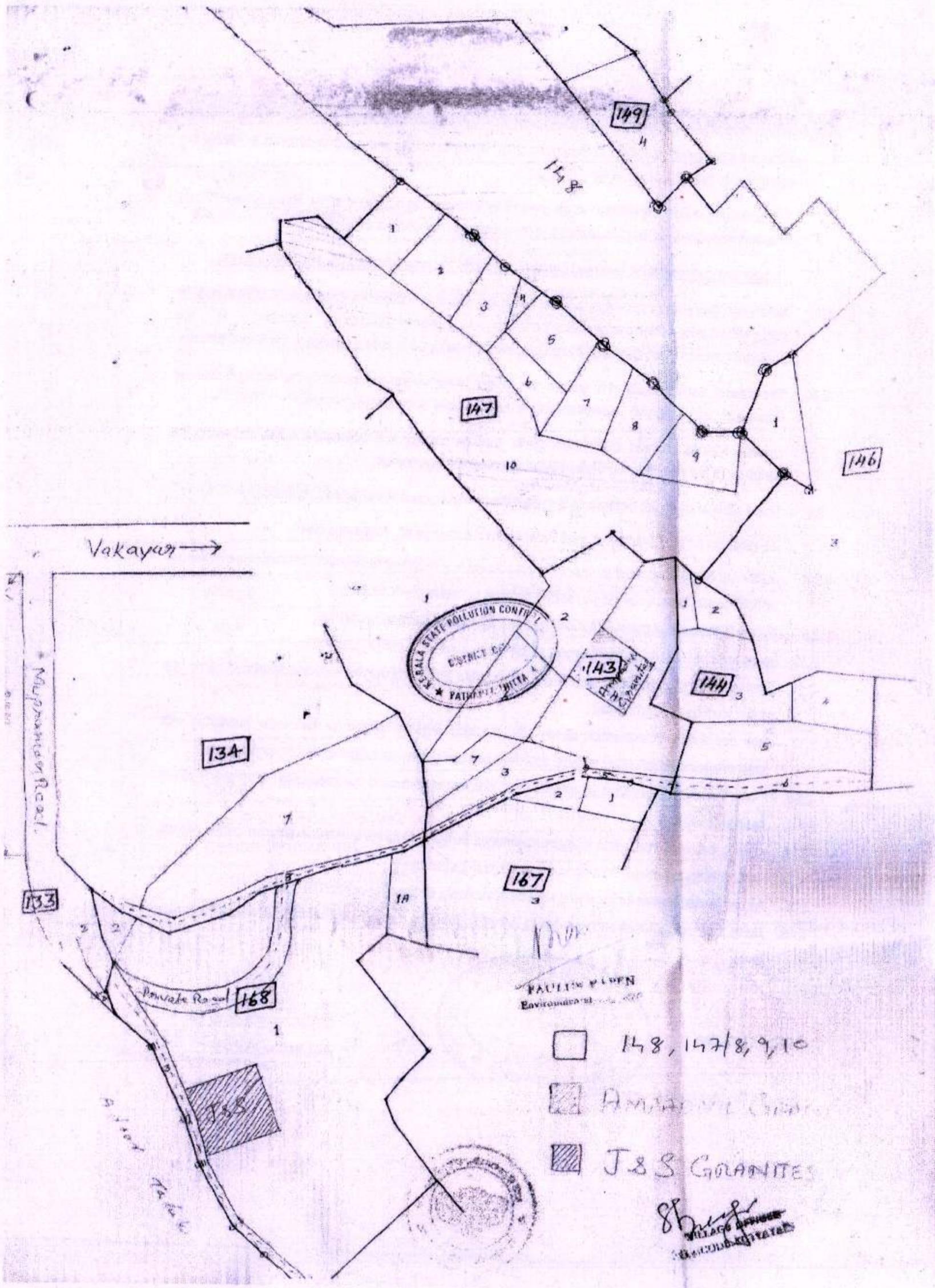
- 2.1. This consent is granted subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit.
- 2.2. For renewal of consent application in the prescribed form shall be submitted to the Board between 3 and 4 months in advance of the date of expiry of the consent along with this consent.
- Late applications will be accepted only with a fine/late fee equivalent to 50% of the consent fee.
- 2.3. No change, deviation or alteration that may affect the quality or location of discharge of effluent is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.
- 2.4. The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 2.5. Suitable species of trees and certain plants shall be planted and maintained within and along the periphery of the area, forming a green belt to improve the environment.
- 2.6. There shall be minimum distance of 50m from the quarrying point to the nearest residence.
- 2.7. Blasting with electric Detonators shall be limited to a maximum of 10nos at a time.
- 2.8. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.9. Proper fencing of the quarry area shall be done to avoid hazards and accidents.
- 2.10. Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq, max.
- 2.11. Suspended particulate matter (dust) level at boundary shall be 200 μ g/m³ max and respirable particulate matter shall be 100 μ g/m³, max.
- 2.12. After completion of excavation at any site, the land shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 2.13. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 2.14. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 2.15. Air compressors used for quarrying shall be acoustically enclosed to control the noise.
- 2.16. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time.

DATE: 18.09.2009.



Copy to: The Member Secretary, TMM

Pran
SIGNATURE & SEAL OF
ISSUING AUTHORITY:
PAULIS FAPEN
Environmental Engineer



30/08/2014

FILE NO. - PCB/PTA/ICO/QR/23/07

Date of issue: 17/08/2013

PAULUS EAPEN
Environmental Engineer



**KERALA STATE
POLLUTION CONTROL BOARD
DISTRICT OFFICE
PATHANAMTHITTA**

CONSENT TO OPERATE (Renewal)

ISSUED UNDER

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

To

Quarry of K.Sadanandan,
In Survey No. 147/5,
Ampadiyil Granites,
Vallicode - Kottayam Village,
Pathanamthitta. Dist.

09/02/2015

CONSENT NO: QCO/PTA/16/R₂/2013

VALID UP TO: 03/07/2014

CO



PAULUS EAPEN
Environmental Engineer

1. GENERAL

Validity Extended upto. 9.2.2015

1	VALIDITY:- Date of Commissioning:-	03/07/2014 09/02/2015 PM
2	Name and address of establishment	Quarry of K. Sadanandan. In Sy.No.147/5, Ampadiyil Granites, Vailicode - Kottayam Village, Pathanamthitta. PAULUS BAPEN Environmental Engineer
3	Communication	Telephone : 0468 - 2305120 Mobile : 9447359226 Fax : e-mail :
4	Occupier details	K.Sadanandan, Ampadiyil New Bungalow, Pannivizha, Adoor, Pathanamthitta.
5	Survey Number	147/5
6	Village	Vallikode - Kottayam
7	Taluk	Kozhencherry
8	District	Pathanamthitta
9	Panchayat:	Pramadom
	Ward No:	IX
10	Category	RED
11	Scale	SMALL
12	Fee Slab / Fee remitted	Rs. 2370/year Rs.8295/-
13	Capital Investment	Rs.10Lakhs
14	Total Water consumption:- Water meter installed for:-	NA
15	Previous Consent details	Consent No: QCO/PTA/16/R1/2009 valid up to 30/06/2012
16	Machineries	Jack Hammer - 10HP (2nos) Compressor - 40HP (1no)
17	PRODUCTS	Granite Quarry Bubm



2. GENERAL CONDITIONS

- 2.1. This consent is granted based on the affidavit & Particulars filed by the applicant and subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit.
- 2.2. This consent is issued subject to the Circular No.PCB/TAC/MoEF/416/08 dated 5/12/2012 of the Chairman.
- 2.3. This consent is valid up to ~~03.07.2014~~ ^{09/02/2015} validity shall be extended on production of valid permit from Mining & Geology Department.
- PAULUS BAPEN**
Environmental Engineer
- Late applications will be accepted only with a fine/late fee as per norms.
- 2.4. No change, deviation or alteration that may affect the location of the quarrying unit is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
- 2.5. The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 2.6. There shall be minimum distance of 100m from boundary of quarry operating area to residential buildings, place of worship, Public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 2.7. Quarrying shall be only within the area confirmed within the fencing with G.I.wire and the fencing shall be maintained always.
- 2.8. Boundary shall be fenced before operation of quarrying activities.
- 2.9. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.10. Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq, max.
- 2.11. Suspended particulate matter (dust) level at boundary shall be 200 μ g/m³ max and respirable particulate matter shall be 100 μ g/m³, max.
- 2.12. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 2.13. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 2.14. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 2.15. Air compressors used for quarrying shall be acoustically enclosed to control the noise.



- 2.16. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm - 6am)
- 2.17. Blasting shall be done at specified time with prior signals.

3. ADDITIONAL CONDITIONS

- 3.1. No other machineries shall be operated without prior Consent of the Board.
- 3.2. Quarrying operations shall be started only after obtaining the D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the concerned District Office of the Board.
- 3.3. Only exposed rock shall be quarried.
- 3.4. Validity of this consent will be only up to 03.07/2014 and shall be extended on production of valid permit from the Department of Mining & Geology and based on the site conditions.
- 3.5. E-waste shall be disposed of in an environmentally sound manner. The following details shall be submitted to the Board on or before 31st December every year.

09/02/2015
PAULUS EAPEN
 Environmental Engineer

Sl No	Particulars of e-waste	Quantity of e-waste disposed in previous year	Quantity of e-waste proposed to be disposed in current year	Mode of disposal

- 3.6. Environmental clearance from the concerned Department shall be obtained.
- 3.7. Adequate fire fighting equipment in accordance with the fire safety regulations shall be installed in the unit.
- 3.8. The applicant shall put up a sign board of size 6x4ft near the main entrance of the plant. One board shall display consent no. with validity & conditions 1.2, 1.16.



[Signature]
 SIGNATURE & SEAL OF
 ISSUING AUTHORITY
K RAJENDRA BABU
 Environmental Engineer

Copy to: - (1) The Chief.Envtl.Engineer, R.O, TVM.
 (2) Stock file.

FILE NO. - PCB/PTA/ICO/QR/160/2013

Date of issue: 18/12/2013
PAULUS BAPEN
Environmental Engineer

30/8/2014



**KERALA STATE
POLLUTION CONTROL BOARD
DISTRICT OFFICE
PATHANAMTHITTA**

CONSENT TO OPERATE

ISSUED UNDER

Water (Prevention & Control of Pollution) Act, 1974
Air (Prevention & Control of Pollution) Act, 1981
&
Environment (Protection) Act, 1986

To

Quarry owned by K.Sadanandan,
Sy.No:149/4,
V.Koitayam,
Pathanamthitta. Dist.

CONSENT NO: QCO/PTA/157/2013

VALID UP TO: 04/07/2014

09/02/2015

CO

PAULUS BAPEN
Environmental Engineer

1. GENERAL

1	VALIDITY:-	04/07/2014 9/02/2015
2	Name and address of establishment	Quarry owned by K.Sadanandan, Sy.No:149/4, PAULUS BAPEN V.Kottayam, Environmental Engineer Pathanamthitta Dist.
3	Communication	Telephone : 0468 2305120, 2305172 Mobile : 9447359228 Fax : e-mail :
4	Occupier details	K.Sadanandan, Ampadiyil New bungalow, Pannivizha, Adoor, Pin: 681 523.
5	Survey Number	149/4
6	Village	V-Kottayam
7	Taluk	Kozehncherry
8	District	Pathanamthitta
9	Panchayat/Municipality/Corporation:	Pramadom
	Ward No:	IX
10	Category	RED
11	Scale	SMALL
12	Fee Slab / Fee remitted	Rs.2370/year Rs.8295/- DD No : 001917 date: 9/7/2013 Bank: ICICI
13	Capital Investment	Rs.10 Lakhs
14	Total Water consumption:-	.
15	Consent details	Fresh application
16	Machinery details	Jack Hammer : 10HP (2nos) Compressor - 40HP (1no)
17	PRODUCTS/ACTIVITY	Granite Quarry

2. GENERAL CONDITIONS

- 2.1. This consent is granted based on the affidavit filed by the occupier, certificate from the Village officer and subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit.
- 2.2. This consent is issued subject to the Circular No.PCB/TAC/MoEF/416/08 dated. 5.12.2012 of the Chairman.
- 2.3. This consent is valid up to 04/07/2014 validity shall be extended on production of valid permit from Mining & Geology Department and copy of D&E reference from the Panchayat.
 9/02/2015
 HILUS BAPEN
 Environment
- 2.4. No change, deviation or alteration that may affect the quality or location of quarry is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.
- 2.5. **The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.**
- 2.6. There shall be minimum distance of 100m from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 2.7. Quarrying shall be only within the area confirmed within the fencing with G.I.wire and the fencing shall be maintained always.
- 2.8. Boundary shall be fenced before operation of quarrying activities.
- 2.9. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.10. Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq, max.
- 2.11. Suspended particulate matter (dust) level at boundary shall be 200 $\mu\text{g}/\text{m}^3$ max and respirable particulate matter shall be 100 $\mu\text{g}/\text{m}^3$, max.
- 2.12. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 2.13. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 2.14. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 2.15. Air compressors used for quarrying shall be acoustically enclosed to control the noise.

2.16 Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm - 6am)

2.17 Blasting shall be done at specified time with prior signals.

3. ADDITIONAL CONDITIONS

3.1. No other machineries shall be operated without prior Consent of the Board.

3.2. Quarrying operations shall be started only after obtaining the D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the concerned District Office of the Board.

3.3. Only exposed rock shall be quarried.

3.4. Validity of this consent will be only up to 31/12/2013 and shall be subject to the production of valid permit from the Department of Mining and Geology and based on the site conditions.

3.5. Environmental clearance from the concerned Department shall be obtained.

3.6. E-waste shall be disposed of in an environmentally sound manner.

The following details shall be submitted to the Board on or before 31st December every year.

Sl No	Particulars of e-waste	Quantity of e-waste disposed in previous year	Quantity of e-waste proposed to be disposed in current year	Mode of disposal

3.7. Adequate fire fighting equipment in accordance with the fire safety regulations shall be installed in the unit.

3.8. The applicant shall put up a sign board of size 6x4ft near the main entrance of the unit. One board shall display consent no. with validity & conditions 1.2, 1.16.

OFFICE SEAL

SIGNATURE & SEAL OF
ISSUING AUTHORITY

Copy to: - (1) The Chief.Envtl.Engineer, R.O, TVM.
(2) Stock file.

K.RAJENDRA BABU
Environmental Engineer

2.16 Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm - 6am)

2.17 Blasting shall be done at specified time with prior signals.

3. ADDITIONAL CONDITIONS

3.1. No other machineries shall be operated without prior Consent of the Board.

3.2. Quarrying operations shall be started only after obtaining the D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the concerned District Office of the Board.

3.3. Only exposed rock shall be quarried.

3.4. Validity of this consent will be only up to ~~31/12/2013~~ ^{09/02/2015} and shall be subject to the production of valid permit from the Department of Mining and Geology and based on the site conditions.

3.5. Environmental clearance from the concerned Department shall be obtained.

3.6. E-waste shall be disposed of in an environmentally sound manner.

The following details shall be submitted to the Board on or before 31st December every year.

Sl No	Particulars of e-waste	Quantity of e-waste disposed in previous year	Quantity of e-waste proposed to be disposed in current year	Mode of disposal

3.7. Adequate fire fighting equipment in accordance with the fire safety regulations shall be installed in the unit.

3.8. The applicant shall put up a sign board of size 6x4ft near the main entrance of the unit. One board shall display consent no. with validity & conditions 1.2, 1.16.

OFFICE SEAL

SIGNATURE & SEAL OF
ISSUING AUTHORITY

Copy to: - (1) The Chief. Env'tl. Engineer, R.O, TVM.
(2) Stock file.

K. RAJENDRA BABU
Environmental Engineer

ANNEXURE R6(e)



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PTA/ICO/QR/160/2013

Date of issue :03/08/2022

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : QCO/PTA/157/R3/2022

Ref : 1) Consent No.: QCO/PTA/157/R2/2020,dated 11.06.2020,Valid upto 09.08.2022.

2) Online application No.17954554

The ' Integrated Consent to Operate' issued as per reference above to M/s J & S GRANITE COMPANY, MUPPRAMON, VALLICODE KOTTAYAM, PATHANAMTHITTA is hereby renewed up to 09/08/2025 and issued to M/s. J & S GRANITE COMPANY, MUPPRAMON, VALLICODE KOTTAYAM, PATHANAMTHITTA. The consent(s) / variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	09.08.2025
2	Survey Numbers	147/1, 147/2, 147/3, 147/4, 147/5, 147/8, 147/9, 147/10, 148, 149/4 (6.098 Hectares)
3	Category	Red
4	Capital Investment(Rs. in lakhs)	645.40
5	Annual Fee	Rs. 57,250/-
	Fee Remitted	Rs. 1,86,063 (Excess fee-Rs. 14,313/-)
6	Machinery Details	Excavator with breaker - 4 Nos. - 160 HP each, Compressor - 4 Nos. - 40HP each, Jack Hammer - 10 Nos. - 10 HP each, Total HP - 900 HP

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

3.1. This Consent is issued based on the Judgement dated 25-10-21 of the Honourable Supreme Court of India in CA no. 6273 of 2021 and connected matters, order dated 14-12-2021 of the Honourable Supreme Court in MA no. 1904 of 2021, Judgement dated 10-11-2021 of the Honourable High Court of Kerala in WP(C) 2773 of 2021 and Judgement dated 10-12-2021 of the Honourable High Court of Kerala in WP(C) 27178 of 2021.

3.2. The Validity of this consent is subject to subsequent Government Order & direction / judgement of Honorable Supreme Court of India, High Court, and National Green Tribunal.

3.3. The consent unless withdrawn earlier and subject to condition no. 3.1 & 3.2 shall be valid up to 09.08.2025. For renewal of consent, application may be submitted online 2 months in advance of expiry of validity date, along with the re validated Environmental Clearance Certificate.

3.4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water and land pollution.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

SUCHITRA V Digitally signed by SUCHITRA V
Date: 2022.08.03 15:59:25 +05'30'

DATE :03/08/2022

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To

Sri. K. Sadanandan
Ampadiyil New Bunglow
Pannivizha, Adoor P.O.
Pathanamthitta - 691523

1. **This digitally signed document is legally valid as per the Information Technology Act ,2000.**
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



ANNEXURE R6(F)

2532
01/8/2022

**PROCEEDINGS OF THE STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY, KERALA
THIRUVANANTHAPURAM**

*Present: Dr.H.Nagesh Prabhu IFS (Retd), Chairman; Dr.V.Venu IAS, Member
Secretary and Shri.K.Krishna Panicker, Member*

Sub:- SEIAA –Environmental Clearance for the Building Stone Quarry Project of Sri. K. Sadanandan, Managing Partner, M/s J & S Granite Company in Sy. Nos. 143/2, 143/4, 144/1, 144/2, 144/3, 146/1, 146/2, 146/3, 147/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 148, 149/4, 152/4, 152/5, 152/6, 152/7, 152/8, 152/9, 152/10, 152/11, 152/12, 152/13, 152/14, and 152/15 in V-Kottayam Village, Konni Taluk, Pathanamthitta District -Revalidation– Granted - Orders issued.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. 200/SEIAA/EC4/86/2014

dated: 26.07.2022

- Read:1. Environmental Clearance No. 200/SEIAA/EC4/86/2014 dated 10.08.2015
2. Judgment in WP(C) No.12420/2020 dated 02.11.2020 filed by Sri. K. Sadanandan
3. Minutes of the 126th SEAC meeting held on 11th to 13th April, 2022.
4. Minutes of the 115th SEIAA meeting held on 30th June 2022
5. G.O(Rt.) No.29/2019/Envtdated.12.04.2019

ORDER

~~Environmental Clearance was issued vide paper read 1st above, to the Building Stone Quarry Project of Sri. K. Sadanandan, Managing Partner, M/s J & S Granite Company in Sy. Nos. 143/2, 143/4, 144/1, 144/2, 144/3, 146/1, 146/2, 146/3, 147/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 148, 149/4, 152/4, 152/5, 152/6, 152/7, 152/8, 152/9, 152/10, 152/11, 152/12, 152/13, 152/14, and 152/15 in V-Kottayam Village, Konni Taluk, Pathanamthitta District for a period of five years.~~

2. Vide Judgement read paper (2) above, the Hon'ble High Court disposed off the Writ Petition by directing the regulatory bodies concerned to call for additional recommendations from the appraisal committees after estimating the life of the project of the petitioner in respect of which EC had been issued, and there upon revalidate the EC granted to the petitioner.

3. After due appraisal in various Committees, the 126th SEAC meeting held on 11th to 13th April, 2022, accepted the field inspection report. As per the report of the Village Officer, V-Kottayam, the land in question does not come under the plantation category. The Certified Compliance Report received from the IRO, MoEF& CC, Bangalore is found satisfactory. Re-verification of the compliance is also satisfactory. In these circumstances, the committee recommended the revalidation of EC with a project life of 10 years from the date of issuance of the original EC with the following Specific Conditions in addition to General Conditions.

1. The growth of buffer plantations should be monitored and geo-tagged photographs are to be incorporated into the HYCR.
2. The geo-tagged photographs taken on various dates showing the outflow of water from the silt traps are to be incorporated in the HYCR.
3. Photographs with the date and time showing periodic cleaning of silt traps are to be incorporated in the HYCR.

4. In the 115th SEIAA meeting held on 30th June 2022, the Authority decided to revalidate the EC with a project life of 10 years from the date of issuance of original EC i.e. from 10.08.2015. The revalidation of EC is subject to Terms and Conditions in the original EC in addition to the General Conditions and the following Additional Specific Conditions.

1. *The growth of buffer plantations should be monitored and geo-tagged photographs are to be incorporated in the HYCR.*
2. *The geo-tagged photographs taken on various dates showing the outflow of water from the silt traps are to be incorporated in the HYCR.*
3. *Photographs with the date and time showing periodic cleaning of silt traps are to be incorporated in the HYCR.*

5. In this circumstance, Environmental Clearance issued vide paper 1st above is hereby revalidated, for a period of 10 years, from the date of issuance of original EC (10.08.2015), to Sri.K.Sadanandan, Ampadiyil NewBungalow, Pannivizha, M.G.Road, Adoor, Pathanamthitta. The revalidation of Environmental Clearance is accorded subject to the Terms and Conditions mentioned in the original EC in addition to the General Conditions and the additional Specific ~~Conditions mentioned in Para 4 above. The Project Proponent should ensure that no violation of~~ EC conditions takes place during the revalidation period of EC.

6. The Half Yearly Compliance Report (HYCRs) with its contents, covering letter, compliance report and environmental monitoring data have to be uploaded in the PARIVESH portal and the website of the proponent. The compliance report with the name of the project, EC

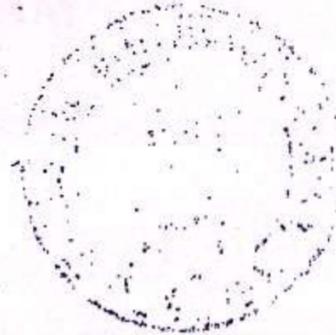
No and date and period of submission should be sent to the Regional Office of MoEF & CC by e-mail only at email ID rosz.bng-mefcc@gov.in. Hardcopy of HYCRs shall not be acceptable.



Administrator, SEIAA
For member secretary, SEIAA

To,

Sri.K.Sadanandan,
Ampadiyil NewBungalow,
Pannivizha,
M.G.Road, Adoor,
Pathanamthitta



Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala.
3. The Director, Directorate of Environment & Climate Change, 4th Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram, Kerala 695001.
4. The District Collector, Pathanamthitta
5. The Director, Mining & Geology, Thiruvananthapuram -4.
6. The Member Secretary, Kerala State Pollution Control Board
7. The District Geologist, Pathanamthitta,
8. The Tahsildhar, Konni Taluk, Pathanamthitta District
9. The Secretary, Pramadam Grama Panchayat, V.Kottayam, Konni, Pathanamthitta-689646.
10. Chairman, SEIAA.
11. Website.
12. S/f
13. O/c

File No.DMG/8843/2021-M3

Directorate of Mining & Geology
 Kesavadasapuram, Pattom Palace P.O.
 Thiruvananthapuram-695 004
 email : director@dmg.kerala.gov.in
 Web: www.dmg.kerala.gov.in
 Tel/Fax: 0471-2447429
 26/02/2022

From
Director of Mining and Geology

To
M/s. J&S Granite Company
 Mupramon, Vallicode - Kottayam
 Pathanamthitta
 (Represented by its Managing Partner Shri. K. Sadanandan)

Sir,

Sub:- Mines&Minerals-Minor Minerals-Granite Building Stone-Quarrying
 Lease application submitted by M/S J&S Granite Company, Mupramon,
 Vallicode - Kottayam, Pathanamthitta,(Represented by its Managing
 Partner Shri. K. Sadanandan)-Request of extension of Letter of Intent-
 Order issued-reg

Ref:- 1. Application dt. 20/06/2018 submitted by M/S J&S Granite Company,
 Mupramon, Vallicode - Kottayam ,Pathanamthitta
 2. Kerala Minor Mineral Concession Rules, 2015.
 3. Letter of Intent No.10627/M3/2018 Dtd 24/06/2019
 4. Application submitted by the applicant dt 10/01/2022
 5. Order dated 20/10/2021 of Honourable Supreme Court in civil appeals
 12122-12123/2018.
 6. O.A No.304/2019 pending before the Honourable National Green
 Tribunal.

As per reference 1st cited, an application has been filed before this office in
 respect of M/S J&S Granite Company, Mupramon, Vallicode - Kottayam,
 Pathanamthitta District- (Represented by its Managing Partner Shri. K. Sadanandan) for
 granting Quarrying lease for an area of 6.0980 Ha of land in survey nos.148, 147/10,
 147/9, 147/8, 147/5, 147/4, 147/3, 147/2, 147/1, 149/4 of V.Kttayam Village, Konni
 Taluk in Pathanamthitta District. On verification of the application it is found genuine
 in all respects and hence Letter of Intent vide ref(3) was issued in accordance with

File No.DMG/8843/2021-M3

reference (2) rules . Thereafter vide reference (4) cited the applicant had submitted that they could not obtain the valid clearances from the authorities during the stipulated time and have requested to extend the validity of the Letter of Intent already issued. On scrutiny of the application it is found genuine and hence the following orders issued.

The Letter of Intent issued as per reference 3rd cited is extended until further orders subject to the same conditions specified therein and also subject to the decision of the Hon'ble National Green Tribunal in OA 304/2019.



Copy to

1. The Member Secretary, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram.
2. The Chairman, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram.
3. The Deputy Chief Controller of Explosives, CSEZ, CGO Complex, Kakkanad, Ernakulam.
4. Kerala State Pollution Control Board, District Office, Pathanamthitta District.
5. Tahsildar, Taluk Office, Konni, Pathanamthitta District.
6. The Secretary, Mapradam Grama panchayath, Pathanamthitta District.

For kind attention of statutory authorities.

[The statutory authorities while issuing licence/consents/NOCs based on this letter of intent may refer this letter of intent in the respective licence/consent/clearance /NOC while issuing the same. The statutory authorities may refer the survey map and consider the extent of applied area, quantity of mineral proposed to be extracted and the period of lease applied for while issuing such documents. The authorities may note that the operation as per their licence shall start only after execution and registration of Quarrying Lease granted by this office. All the survey Nos./Re Survey numbers with Block No.included in the survey map submitted in this connection shall be included in all the aforesaid File No.DMG/8843/2021-M3 documents.]

7. The Geologist, District Office, Pathanamthitta (The Geologist shall forward all the above said documents to this office as and when it is received from the applicant for grant of quarrying lease with recommendations)

Yours faithfully

S. HARIKISHORE IAS
DIRECTOR

for

26/1/22

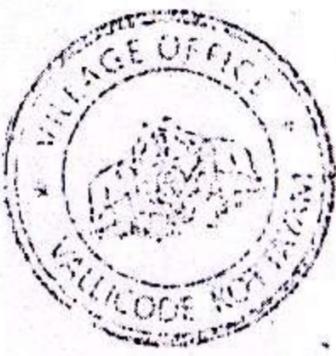
നമ്പർ:-179/22

വില്ലേജ് ഓഫീസ്
വി. കോട്ടയം
02-08-2022

സാജ്യപത്രം

പത്തനംതിട്ട ജില്ലയിൽ തോന്നി താലൂക്കിൽ വി. കോട്ടയം വില്ലേജിൽ റേഞ്ച്-31 നീസർവ്വെ 147/1,2,3,4,5,8, 9,10, 148, 149/4, ചെട്ടി ഭൂവടവിൽ ഭൂമിയിൽ കാണപ്പെടുന്ന ഭൂമിയുടെ 50ശതമാനം ചുറ്റളവിൽ അൾ താമസരഹിത വിട്ടുകൊടുക്കുക, അതായതായലങ്ങളുകൊടുക്കുക, വിദ്യാഭ്യാസ സൗകര്യങ്ങളെക്കുറിച്ചും, നിസർച്ചയുള്ള വാഹന ഗതാഗത സൗകര്യങ്ങളെക്കുറിച്ചും, ഗവൺമെന്റിൽ ഉൾപ്പെടെ മറ്റിതര സർക്കാർ സ്ഥാപനങ്ങളെക്കുറിച്ചും കാണപ്പെടുന്നിടം എന്ന വിവര ഇതിനാൽ സാജ്യപ്പെടുത്തിക്കൊടുക്കുന്നു.

ഈ സാജ്യപത്രം പത്തനംതിട്ട ജില്ലയിൽ നിയന്ത്രണ അതോറിറ്റിയിൽ ചാർജ്ജ് ചെയ്തതിന് ശേഷം നടത്തിയിട്ടുള്ളതാണ്.



M. J. B.
21/8/22.
വില്ലേജ് ഓഫീസർ
വി - കോട്ടയം

Translation of Annexure R6(h)

No.179/22

Village Office
V. Kottayam
02-08-2022**CERTIFICATE**

This is to certify that, there are no houses, places of worship, educational institutions, reservoirs, vehicular roads, railway lines or other Government establishment within a radius of 50 meters of a single plot of land bearing Re. Survey Nos. 147/1, 2, 3, 4, 5, 8, 9, 10, 148, 149/4 at V. Kottayam Village in Konni Taluk of Pathanamthitta District.

This certificate was issued for submitting in Pathanamthitta Pollution Control Office.

Seal

Sd/- 2/8/12
Village Officer
V.Kottayam

FILE NO : PCB/PTA/ICO/QR/160/2013

Date of issue : 05/07/2019



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :8393752

Dated:29-06-2019

TO

M/s J & S GRANITE COMPANY

MUPPRAMON

VALLICODE -KOTTAYAM

PATHANAMTHITTA

Consent No. :QCO/PTA/157/R1/EXP/2019

Valid Upto :09/08/2020

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	09/08/2020
2	Name and Address of the establishment	J & S GRANITE COMPANY MUPPRAMON, VALLICODE KOTTAYAM, PATHANAMTHITTA 689656
3	Communication	Telephone :0468-2305172 Fax :0468-2305120 E-mail:AMPADIYILGROUP@YAHOO.COM
4	Occupier Details	K.SADANANDAN, AMPADIYIL NEW BUNGLOW, PANNIVIZHA, ADOOR P.O, PATHANAMTHITTA, KERALA, PIN - 691523.
5	Local Body	PRAMADOM PANCHAYATH
6	Survey Number	147/1, 147/2, 147/3, 147/4, 147/5, 147/8, 147/9, 147/10, 148, 149/4 (6.098 Hectares)
7	Village	V KOTTAYAM
8	Taluk	KONNI
9	District	PATHANAMTHITTA
10	Capital Investment(Rs in Lakhs)	Rs.645.40 LAKH
11	Scale	Small
12	Category	RED
13	Annual fee(Rs)	Rs.57250/-
	Total Fee remitted(Rs)	Rs.601125/-
14	RAW MATERIAL	PRODUCTS
	NATURAL ROCK @1000 Metric Tonnes	GRANITE BUILDING STONE @1000 Metric Tonnes
15	Total Power Required (HP)	EXCAVATOR WITH BREAKER - 4 NOS - 160 HP EACH (2). COMPRESSOR - 4 NOS - 40 HP EACH (4) JACK HAMMER - 10 NOS - 10 HP EACH, TOTAL HP = 900 HP

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: 1000 Lit/day
- 2.3 Effluent generation: 400 Lit/Day
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

- 2.5 Mode of disposal of treated effluent: Percolation,
All domestic effluent shall be disposed through septic tank & soak pit.

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

- 3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

- 3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm ³)

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

- 4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
- 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 4.3.1 Activities for which Authorisation is granted

Collection		transport	
Reception		Storage	
Treatment		Reprocessing/Disposal	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
Mode of			
Storage		Disposal	

4.4 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

5. SPECIFIC CONDITIONS

- 5.1. This consent is granted based on the application, affidavit and other particulars submitted by the occupier, certificate from the Village officer and subject to the power of the Board to review and make variation in the conditions or revoke the consent as the Board deems fit.
- 5.2. The Validity of this consent is subject to subsequent Government Order & direction/judgement of Honorable Supreme Court of India, High Court, and National Green Tribunal.
- 5.3. No change, deviation or alteration that may affect the environment, extent and location of quarry shall made.
- 5.4. Any change in particulars furnished in the application/the identity of the occupier/ authorized agent is to be intimated to the Board forthwith.
- 5.5. There shall be a minimum distance of 50m/100m as applicable from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 5.6. Quarrying shall be done only within the area marked in the location plan.
- 5.7. Quarrying area shall be earmarked before commencement of quarrying activities.
- 5.8. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.
- 5.9. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 5.10. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 5.11. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 5.12. Noise creating activities such as drilling, blasting, breaking etc shall not be done during night time (6pm – 6am).
- 5.13. Blasting shall be done at specified time with prior signals to avoid accidents.
- 5.14. The PM10 in ambient air at the boundary shall not exceed 100 micro gram/cubic meter.
- 5.15. The Sound level (Leq) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.
- 5.16. "The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned

authorities". The consent unless withdrawn earlier and subject to condition no. 5.1 & 5.2 shall be valid up to 09/08/2020. For renewal of consent, application may be submitted online 3 months in advance of expiry of validity date, along with the re validated Environmental Clearance Certificate.

5.17.No other machinery other than that in 1.16 shall be operated without prior Consent of the Board.

5.18. Quarrying operations shall be started only after obtaining Mining permit/lease from Mining & Geology Department and D & O License under the Kerala Panchayat Raj Act from the concerned Local Self government.

5.19. Condition no.2.4,3.1,3.2,4.3.1 and 4.3.2 of this consent stands deleted.

DATE :05/07/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER
PATHANAMTHITTA DISTRICT



To

K.SADANANDAN
AMPADIYIL NEW BUNGLOW
PANNIVIZHA
ADOOR P.O
PATHANAMTHITTA
KERALA
PIN - 691523.

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PTA/ICO/QR/160/2013

Date of issue :11/06/2020

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : QCO/PTA/157/R2/2020

Ref : 1)ICO CONSENT- QCO/PTA/157/R1/EXP/2019,ISSUED ON-05.07.2019,VALID UPTO-09.08.2020.
2)ONLINE APPLICATION No.13250895.

The ' Integrated Consent to Operate' issued as per reference above to M/s J & S GRANITE COMPANY,MUPPRAMON,VALLICODE -KOTTAYAM,PATHANAMTHITTA is hereby renewed up to 09/08/2022 and issued to M/s J & S GRANITE COMPANY,MUPPRAMON,VALLICODE - KOTTAYAM,PATHANAMTHITTA The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Survey numbers	147/1, 147/2, 147/3, 147/4, 147/5, 147/8, 147/9, 147/10, 148, 149/4 (Area in hectares - 6.098 Hectares)
2	Capital Investment	Rs. 645.40 Lakhs
3	Annual fee/Fee remitted	Rs.57250/- Rs.114500/-
4	Machinery Details	EXCAVATOR WITH BREAKER (4 NOS) - 160 HP EACH ,COMPRESSOR (4 NOS) - 40 HP EACH ,JACK HAMMER (10 NOS) - 10 HP EACH,TOTAL HP -900 HP
5	Products	GRANITE BUILDING STONE -1000 Metric Tonnes/Day

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

1. This consent is granted based on the application, affidavit and other particulars submitted by the occupier, certificate from the Village officer and subject to the power of the Board to review and make variation in the conditions or revoke the consent as the Board deems fit.
2. This consent is issued based on the judgment of the Honorable High Court of Kerala dated 17.03.2020 in WP(C) no.8210 OF 2020(A). The Validity of this consent is subject to subsequent Government Order & direction/judgement of Honorable Supreme Court of India, High Court, and National Green Tribunal.
3. No change, deviation or alteration that may affect the environment, extent and location of quarry shall made.
4. Any change in particulars furnished in the application/the identity of the occupier/ authorized agent is to be intimated to the Board forthwith.
5. There shall be a minimum distance of 50m/100m as applicable from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
6. Quarrying shall be done only within the area marked in the location plan.
7. Quarrying area shall be earmarked before commencement of quarrying activities.
8. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.
9. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
10. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
11. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
12. Noise creating activities such as drilling, blasting, breaking etc shall not be done during night time (6pm – 6am).
13. Blasting shall be done at specified time with prior signals to avoid accidents.
14. The PM10 in ambient air at the boundary shall not exceed 100 micro gram/cubic meter.
15. The Sound level (Leq) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.
16. "The consent issued from the Board will be valid only for the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities". The consent unless withdrawn earlier and subject to condition no. 5.1 & 5.2 shall be valid up to 09/08/2022. For renewal of consent, application may be submitted online 3 months in advance of expiry of validity date, along with the re-validated Environmental Clearance Certificate.
17. No other machinery other than that in 1.14 shall be operated without prior Consent of the Board.
18. Quarrying operations shall be started only after obtaining Mining permit/lease from Mining & Geology Department and D & O License under the Kerala Panchayat Raj Act from the concerned Local Self government.
19. Condition no.2.4,3.1,3.2,4.3.1 and 4.3.2 of this consent stands deleted.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :11/06/2020

ALEXANDER GEORGE Digitally signed by ALEXANDER
GEORGE
Date: 2020.06.11 16:10:23 +05'30'
SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER, DISTRICT
OFFICE, PATHANAMTHITTA



To
K.SADANANDAN
AMPADIYIL NEW BUNGLOW
PANNIVIZHA
ADOOR P.O
PATHANAMTHITTA
KERALA
PIN - 691523.

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

email: kspcbpta@gmail.com

Phone/ fax: 0468-2223983



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

KERALA STATE POLLUTION CONTROL BOARD

കില്ലാ ആഫീസ്, OPP ജനറൽ ആശുപത്രി, KK Nair Road, കുന്നികോട്ടത്തിൽബിൾഡിങ്, പത്തനംതിട്ട-689 645
DISTRICT OFFICE, OPP.GENERAL HOSPITAL, KK NAIR ROAD, BEHIND AVG MOTORS, PATHANAMTHITTA689645

web site: www.keralapcb.nic.in - for Online registration, visit-krocmmms.nic.in/KSPCB



ഭരണഭാഷ - മാതൃഭാഷ

17/11/2020

പിസിബി/പിറ്റിഎ/ഐസിക്കി/ക്യൂആർ/25/2008

17.11.2020

പ്രേഷിത

പരിസ്ഥിതി എഞ്ചിനീയർ

സ്വീകർത്താവ്

ജിയോളജിസ്റ്റ്
പത്തനംതിട്ട

വിഷയം : പരിസ്ഥിതി വകുപ്പിൽ നിന്നും ലഭിച്ച J & S, അമ്പാടി, വി-കോട്ടയം എന്നീ പാഠമടകളിൽ അനധികൃത പാഠവനനം നടക്കുന്നു എന്നത് സംബന്ധിച്ച് ശ്രീ. റോയി തോമസ് സമർപ്പിച്ച പരാതി.

സൂചന : ബോർഡ് ഉദ്യോഗസ്ഥർ 10.11.2020 തീയതിയിൽ നടത്തിയ അന്വേഷണം.

സർ,

വി-കോട്ടയം വില്ലേജിൽ സ്ഥിതിചെയ്യുന്ന J & S, അമ്പാടി എന്നീ പാഠമടകളിൽ അനധികൃത പാഠവനനം നടക്കുന്നു എന്നതിനെതിരെ ലഭിച്ച പരാതിയിൽമേൽ സൂചന പ്രകാരം ബോർഡ് ഉദ്യോഗസ്ഥർ അന്വേഷണം നടത്തിയിരുന്നു. ടി സ്ഥലം പാഠവനനം നടത്തുന്ന സ്ഥലത്തിന്റെ അതിരിൽ നിന്ന് 15 മീറ്റർ മാറി ഒരു ക്ഷേത്രം സ്ഥിതി ചെയ്യുന്നത് കണ്ടു. ടി ക്ഷേത്രം EC, site plan എന്നിവയിൽ രേഖപ്പെടുത്തിയിട്ടില്ല. പാഠമട ഉടമസ്ഥൻ അറിയിച്ചതനുസരിച്ച് 152/6, 146/1, 152/8, 152/10, 152/12, 152/14, 152/15 എന്നീ സർവ്വേ നമ്പരുകളിലാണ് വനനം നിലവിൽ നടക്കുന്നത്. ടി സ്ഥലത്ത് ദുരപരിധി ലംഘിച്ച് വനനം നടത്തുന്നതായി സംശയിക്കുന്നു. ആയതിനാൽ ടി യൂണിറ്റിനെതിരെ തുടർ നടപടികൾ സ്വീകരിക്കുന്നതിന്, നിലവിൽ ടി പാഠമടകളിൽ വനനം നടത്തുന്നത് അനധികൃതമാണോ എന്നത് സംബന്ധിച്ച വിവരം ലഭ്യമാക്കണമെന്ന് താൽപര്യപ്പെടുന്നു.

വിശ്വസ്തതയോടെ,

പരിസ്ഥിതി എഞ്ചിനീയർ

4/10/2021

മൈനിങ് ആന്റ് ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, പത്തനംതിട്ട
മിനി സിവിൽ സ്പെഷൽ, ആറന്മുള പി.ഒ.
ഫോൺ: 0468-2317119
ഇമെയിൽ: geo.pat.dmg@kerala.gov.in
തീയതി: 31-12-2020

നം. 2797/ഡിഒപിറ്റിഎ/എം/2020

ജിയോളജിസ്റ്റ്:

പരിസ്ഥിതി എഞ്ചിനീയർ
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
പത്തനംതിട്ട.

സർ,

വിഷയം: കരിങ്കൽഖനനം - ജെ. & എസ്. ഗ്രാനൈറ്റ്സിന്റെ അനുമതി വിവരങ്ങൾ നൽകുന്നത് - സംബന്ധിച്ച്.

- സൂചന : 1) 2015ലെ കേരള മൈനർ മിനറൽ കൺസർവ്ഷൻ ചട്ടങ്ങൾ.
- 2) ബഹു. മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടറുടെ 29-04-2011ലെ 44/II-12/2104/M3/II നമ്പർ ഉത്തരവ്.
- 3) ബഹു. മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടറുടെ 29-04-2011ലെ 47/II-12/2105/M3/II നമ്പർ ഉത്തരവ്.
- 4) ബഹു. മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടറുടെ 29-04-2011ലെ 45/II-12/2103/M3/II നമ്പർ ഉത്തരവ്.
- 5) ആ ആഫീസിലെ 17-II-20ലെ PCB/PTA/ICO/QR/25/2008 നമ്പർ കത്ത്.

മേൽ സൂചനകൾ ശ്രദ്ധിച്ചാലും, കോന്നി താലൂക്കിൽ വി.കോട്ടയം വില്ലേജിൽ സർവ്വേ നമ്പർ 152/6-ൽപ്പെട്ട 32 ആർ സ്ഥലത്തും സർവ്വേ നമ്പർ 146/1-ൽപ്പെട്ട 15 ആർ സ്ഥലത്തും സർവ്വേ നമ്പർ 152/8, 10, 12, 14, 15-ൽപ്പെട്ട 73 ആർ സ്ഥലത്തും കരിങ്കൽഖനനം ചെയ്യുന്നതിന് ശ്രീ. കെ. സദാനന്ദൻ, മാനേജിങ് പാർട്ട്ണർ, ജെ. & എസ്. ഗ്രാനൈറ്റ്സ്, വി.കോട്ടയം എന്നപേരിൽ യഥാക്രമം സൂചന 2, 3, 4 പ്രകാരം ക്വാറിയിങ് ലിസുകൾ അനുവദിച്ചിട്ടുള്ളതും 10-05-2021 വരെ കാലാവധിയുള്ളതുമാണ്. പാരിസ്ഥിതികാനുമതി നിർബന്ധമാക്കിക്കൊണ്ടുള്ള ദീപക് കുമാർ v/s സ്റ്റേറ്റ് ഓഫ് ഹരിയാന കേസിൽ ബഹു. സുപ്രീം കോടതി വിധിന്യായം അടിസ്ഥാനമാക്കി MoEF ഓഫീസ് മെമ്മോറാണ്ടം പുറപ്പെടുവിച്ച 18-05-2012നുമുമ്പ് അനുവദിച്ച ലിസുകൾക്ക് നിലവിൽ പാരിസ്ഥിതികാനുമതി നിർബന്ധമാക്കിയിട്ടില്ലാത്തതാണ്. കൂടാതെ ഈ ക്വാറിയുടെ കേസിൽ ക്വാറിയുടെ ഡീംഡ് പഞ്ചായത്ത് ലൈസൻസ് കരസ്ഥമാക്കിയിട്ടുള്ളതാണെന്നും കാണുന്നു. മേൽപ്പറഞ്ഞ രേഖകളുടെ അടിസ്ഥാനത്തിൽ സൂചന 1 ചട്ടങ്ങൾപ്രകാരം ധാരാളവനനത്തിനുള്ള മുഖമെന്റ് പെർമിറ്റ് ഈ ആഫീസിൽനിന്ന് അനുവദിച്ചുവരുന്നതാണ് എന്നവിവരം അറിയിക്കുന്നു. ക്വാറിയിങ് ലിസ് അനുവദിച്ച വേളയിൽ ടി സ്ഥലത്തിനു സമീപത്ത് ക്ഷേത്രമുള്ളതായി ഈ ആഫീസിലെ ബന്ധപ്പെട്ട ഫയലിൽ രേഖപ്പെടുത്തിയിട്ടുള്ളതായി കാണുന്നില്ല എന്ന വിവരവും അറിയിക്കുന്നു.

PI AEI
D. P. P. P.
7/1/2021

AEE

5/1

9302
7/1/2021



വിശ്വസ്തയോടെ,

[Handwritten Signature]
ജിയോളജിസ്റ്റ്

Translation of Annexure R6(k)

PCB/PTA/ICO/QR/25/2008

17.11.2020

From

The Environmental Engineer

To

The Geologist
Pathanamthitta

Sub:- Complaint filed by Mr. Roy Thomas received from the Department of Environment J & S, Ambadi, V-Kottayam regarding illegal rock mining going-reg

Ref:- Inspection conducted by Board Officials on 10.11.2020

Sir,

Based on the above complaint, Board Officials had conducted inspection against illegal rock mining in J & S, Ambadi located in V-Kottayam Village. At the time of inspection, a temple was seen located at about 15 meter from the boundary of the quarry site. This temple is not marked in EC, site plan etc. As informed by the Quarry Proprietor, mining is currently going on the Survey Numbers 152/6, 146/1, 152/8, 152/10, 152/12, 152/14 and 152/15. Mining is suspected at this location violating distance norms. Please report whether unauthorised mining is being carried out in the unit, to take further action against this unit.

Yours faithfully,
Sd/-
Environment Engineer

Translation of Annexure R6(k)

Seal
4/01/2021

Mining & Geology Department,
District Office, Pathanamthitta,
Mini Civil Station, Aranmula P.O,
Phone : 0468-2317119
E-mail : geo.pat.dmg@kerala.gov.in
Date: 31-12-2020

No.2797/DOPTA/M/2020

Geologist,

To

The Environmental Engineer,
Kerala State Pollution Control Board,
Pathanamthitta.

Sir,

Sub:- Quarrying of Granite – Details of permit of J & S, Granites -reg

Ref:- 1) Kerala Minor Mineral Concession Rules, 2015

2) Order No. 44/11-12/2104/M3/11 dated 29-04-2011 of Hon'ble Mining and Geology Director.

3) Order No. 47/11-12/2105/M3/11 dated 29-04-2011 of Hon'ble Mining and Geology Director.

4) Order No. 45/11-12/2103/M3/11 dated 29-04-2011 of Hon'ble Mining and Geology Director.

5) Letter No. PCB/PTA/ICO/QR/25/2008 dated 17.11.2020 of that office.

Attention is invited to the references mentioned above. Quarrying leases were issued to Mr. Sadanandan, Managing Partner, J & S Granites, V- Kottayam for quarrying of granite in 32 Ares area in Sy. No.152/6, 15 Ares area in Sy. No. 146/1 and 73 Ares area in Sy. Nos. 152/8, 10, 12, 14, 15 situated in Konni Taluk, V- Kottayam Village, vide reference Nos. 2, 3 and 4 respectively for the duration up to 10.05.2021 for quarrying. As per the Memorandum of MoEF, lease issued prior to 18.05.2012 which was its publishing date, environment clearance is not mandatory currently which was released based on the judgment in the case filed by Sri. Deepak Kumar Vs. State of Haryana before the Hon'ble Supreme Court of India making Environmental Clearance mandatory. Also, the quarry owner has obtained deemed panchayath licence in this case for quarrying. Based on the above documents, according to Ref No.1 Rules, the movement permit for mining as per Rules is being issued from this office. At the time of issuing the quarrying licence, the information about the nearby temple is not found recorded in the relevant file of this office.

Yours faithfully,
Sd/-
Geologist



email: kspcbpta@gmail.com

Phone/ fax: 0468-2223983

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

ബില്ലാ ഓഫീസ്, OPP ജനറൽ ആശുപത്രി, KK Nair Road, കുന്തിയോട്ടത്തിൽബീൽഡിങ്, പത്തനംതിട്ട-688 645
DISTRICT OFFICE, OPP.GENERAL HOSPITAL, KK NAIR ROAD, BEHIND AVG MOTORS, PATHANAMTHITTA688645

web site: www.keralapcb.nic.in - for Online registration, visit-krocmms.nic.in/KSPCB



ഭരണഭാഷ - മാതൃഭാഷ

DESPATCHED
ON 28/02/2021

PCB/PTA/ICO/QR-25/2008

25.02.2021

നോട്ടീസ്

വിഷയം : താങ്കളുടെ ഉടമസ്ഥതയിലുള്ള 'Quarry of Sadanandan, V-Kottayam' എന്ന പാറമടയിൽ നിന്ന് അനധികൃതമായി മലിനജലം തോട്ടിലേക്ക് ഒഴുക്കി വിടുന്നത് - സംബന്ധിച്ച്.

- സൂചന :
- 1) 05.02.2021 തീയതിൽ ഈ ഓഫീസിൽ ലഭിച്ച പരാതി
 - 2) 05.02.2021 തീയതിയിൽ ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ സ്ഥലപരിശോധന.

സർ,

മേൽ സൂചനകളിലേക്കും വിഷയത്തിലേക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന(1)ന്റെ അടിസ്ഥാനത്തിൽ സൂചന(2) പ്രകാരം ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ സ്ഥലപരിശോധനയിൽ താങ്കളുടെ ക്വാറിയിൽ നിന്ന് സമീപത്തെ തോട്ടിലേക്ക് പാറപ്പൊടി കലർന്ന മലിനജലം ഒഴുക്കി വിടുന്നതായി ശ്രദ്ധയിൽപ്പെട്ടു. താങ്കളുടെ ഈ പ്രവൃത്തി ജലമലിനീകരണം (നിയന്ത്രണവും നിവാരണവും) നിയമം 1974, പരിസ്ഥിതി സംരക്ഷണ നിയമം 1986 പ്രകാരം കുറ്റകരവും ശിക്ഷാർഹവുമാണ്. ഇതിനെതിരെ നടപടി സ്വീകരിക്കാതിരിക്കാൻ എന്തെങ്കിലും കാരണം ബോധിപ്പിക്കാനുണ്ടെങ്കിൽ ടി കത്ത് കൈപ്പറ്റി 7 ദിവസത്തിനുള്ളിൽ ഈ ഓഫീസിൽ രേഖാമൂലം അറിയിക്കേണ്ടതാണ്.

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിനുവേണ്ടി

പരിസ്ഥിതി എഞ്ചിനീയർ

സ്വീകർത്താവ് : The Proprietor
J & S Granites / Ambadiyil Granites
V-Kottayam.

പകർപ്പ് : സെക്രട്ടറി, പ്രമാടം ഗ്രാമപഞ്ചായത്ത്.

Translation of Annexure R6(1)

PCB/PTA/ICO/QR-25/2008

25.02.2021

NOTICE

Sub:- The illegal discharge of sewage into the stream from your quarry named 'Quarry of Sandanandan', V- Kottayam

Ref:- 1) Complaint received in this office on 05.02.2021

2) Site inspection conducted by the Board on 05.02.2021

Sir,

Attention is drawn to the above subject matter. On the basis of Ref No.(1), inspection was conducted by Board Officials vide ref No.(2) and it was noticed that the waste water mixed with rock dust was flowing from your quarry to the nearby stream. This is an offence, punishable under the Water Pollution (Control and Prevention) Act, 1974 and Environment Protection Act, 1986. You are directed to show cause if any to this office within 7 days on receipt of this letter for not proceeding against you.

For Kerala State Pollution Control Board

Sd/-

Environmental Engineer

To

The Proprietor,
J & S Granites / Ambadiyil Granites,
V- Kottayam

Copy to :- Secretary, Pramadam Grama Panchayath.



mail: kspcbpta@gmail.com

Phone/ fax: 0468-2223983

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

KERALA STATE POLLUTION CONTROL BOARD

മിഡ്ലാ ഓഫീസ്, OPP ജനറൽ ആശുപത്രി, KK Nair Road, കുന്നിത്തോട്ടത്തിൽമിഡിൽ, പാത്തനംതിട്ട-689 645
DISTRICT OFFICE, OPP.GENERAL HOSPITAL, KK NAIR ROAD, BEHIND AVG MOTORS, PATHANAMTHITTA689645

web site: www.keralapcb.nic.in - for Online registration, visit-krocmmms.nic.in/KSPCB



DISPATCHED

25/03/2021

ഭരണഭാഷ - മാതൃഭാഷ

പിസിബി/പിറ്റിഎ/ഐസിഒ/ക്യൂആർ/25/2008

24.03.2021

പ്രേഷിത

പരിസ്ഥിതി എഞ്ചിനീയർ

സ്വീകർത്താവ്

Sri. K. Sadanandan
Ambadiyil New Bunglow
Pannivizha, Adoor
Pin- 691 523.

വിഷയം : താങ്കളുടെ ഉടമസ്ഥതയിലുള്ള 'Ambadiyil Granites/J & S Granites, V-Kottayam' എന്ന സ്ഥാപനത്തിന്റെ പ്രവർത്തനം- സംബന്ധിച്ച്.

- സൂചന : 1) 16.05.2018 തീയതിലെ 30.06.2023 വരെ കാലാവധിയുള്ള ICO/PTA/CR/55/2018 നമ്പർ അനുമതി.
 2) സ്ഥാപനത്തിനെതിരെ, മലിനജലം തോട്ടിലേക്ക് ഒഴുക്കി വിടുന്നത് സംബന്ധിച്ച പരാതി.
 3) ബോർഡുദ്യോഗസ്ഥർ 05.02.2021 തീയതിയിൽ നടത്തിയ അന്വേഷണം.
 4) ഈ ഓഫീസിൽ നിന്നും നൽകിയ ഇതേ നമ്പർ 25.02.2021 തീയതിയിലെ നോട്ടീസ്.
 5) താങ്കളുടെ 05.03.2021 തീയതിയിലെ വിശദീകരണം.

സർ,

സൂചനകളിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന(4) പ്രകാരം താങ്കളുടെ സ്ഥാപനത്തിന് നൽകിയ നോട്ടീസിന്, സൂചന(5) പ്രകാരം താങ്കൾ സമർപ്പിച്ച വിശദീകരണം തൃപ്തികരമല്ല. താങ്കളുടെ സ്ഥാപനത്തിൽ നിന്നും അനധികൃതമായി മലിനജലം തോട്ടിലേക്ക് ഒഴുക്കി വിടുന്നത് സംബന്ധിച്ച പരാതിയിന്മേൽ സൂചന(3) പ്രകാരം ബോർഡുദ്യോഗസ്ഥർ പരിശോധന നടത്തി സ്ഥിരീകരിച്ചിട്ടുള്ളതാണ്. ആയതിനാൽ ക്വാറിയിൽ ശേഖരിച്ചിരിക്കുന്ന ജലം പുനരുപയോഗം ചെയ്യേണ്ടതാണെന്ന് അറിയിക്കുന്നു. സൂചന(1) പ്രവർത്തനാനുമതിയിലെ വ്യവസ്ഥകൾ പാലിക്കുന്നില്ല എന്ന് ബോധ്യപ്പെട്ടാൽ ഇനിയൊരറിയിപ്പില്ലാതെ അനുമതി പിൻവലിക്കുന്നതായിരിക്കുമെന്നറിയിക്കുന്നു.

വിശ്വസ്തതയോടെ,

പരിസ്ഥിതി എഞ്ചിനീയർ

Translation of Annexure R6(m)

PCB/PTA/ICO/QR/25/2008

24.03.2021

From

Environmental Engineer

To

Sri. K. Sadanandan,
Ambadiyil New Bunglow,
Pannivizha, Adoor,
Pin – 691 523.

Sub:- The operation of your firm ‘Ambadiyil Granites / J & S Granites, V- Kottayam’ –
reg

Ref :- 1) Consent letter No.ICO/PTA/CR/55/2018 dated 16.02.2018 valid up to
30.06.2023
2) Complaint against the establishment regarding discharge of waste water in to
the canal
3) Inspection conducted by the Board on 05.02.2021
4) Notice dated 25.02.2021 of the even number issued by this office
5) Your reply dated 05.03.2021

Sir,

Attention is drawn to the above references. The explanation submitted by you as
Ref No.(5) for the notice issued to your institution under Ref. No. (4) is not
satisfactory. The illegal discharge of waste water from your establishment into the
drain has been confirmed by the Board during its inspection. Therefore, you are
hereby directed to reuse the waste water generated in the quarry. If it is found that
the conditions of the consent are not being compiled with, the consent will be
withdrawn without further notice.

Yours faithfully,

Sd/-
Environmental Engineer

email: kspcbpta@gmail.com

Phone/ fax: 0468-2223983

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് KERALA STATE POLLUTION CONTROL BOARD

ജില്ലാ ഓഫീസ്, OPP ജനറൽ ആശുപത്രി, KK Nair Road, കുന്തിയോട്ടത്തിൽബീൽവിൽ, പത്തനംതിട്ട-689 646
DISTRICT OFFICE, OPP.GENERAL HOSPITAL, KK NAIR ROAD, BEHIND AVG MOTORS, PATHANAMTHITTA689646

web site: www.keralapcb.nic.in - for Online registration, visit-krocmms.nic.in/KSPCB



ഭരണഭാഷ - മാതൃഭാഷ



23.09.2021

PCB/PTA/QR/25/2008

പ്രേഷിത പരിസ്ഥിതി എഞ്ചിനീയർ

സ്വീകർത്താവ്
Sri. Sadanandan
Ampadiyil New Bunglow
Pannivizha, Adoor - 691523

വിഷയം : കാറിയുടെ സമീപത്തായി ഒഴുകുന്ന തോട് മലിനപ്പെടുന്നത് സംബന്ധിച്ച പരാതി.

- സൂചന : 1) 15.04.2021 തീയതിയിൽ ടി വിഷയത്തിൽ ഈ ഓഫീസിൽ ലഭിച്ച പരാതി.
- 2) ബോർഡുദ്യോഗസ്ഥർ 02.07.2021 തീയതിയിൽ നടത്തിയ പരിശോധനയും ജലസാമ്പിൾ ശേഖരണവും.

സർ,

മേൽ സൂചനകളിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന(1) പ്രകാരം താങ്കളുടെ പാറമടയിൽ നിന്നും ഒഴുകിവിടുന്ന മലിനജലം നിമിത്തം സമീപത്തെ തോട് മലിനമാക്കപ്പെടുന്നത് സംബന്ധിച്ച പരാതി ലഭിച്ചിരുന്നു. ആയതിന്റെ അടിസ്ഥാനത്തിൽ സൂചന(2) പ്രകാരം ബോർഡ് ഉദ്യോഗസ്ഥർ അന്വേഷണം നടത്തിയിട്ടുള്ളതും ജലസാമ്പിൾ ശേഖരണവും നടത്തിയിട്ടുള്ളതുമാണ്. പരിശോധനാസമയം പാറമടയിൽ നിന്നും ജലം തോട്ടിലേക്ക് ഒഴുകിയിരുന്നത് ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ട്. ടി ജല സാമ്പിളിന്റെ പരിശോധനാഫലം അനുസരിച്ച് ജലത്തിൽ കോളിഫോം ബാക്ടീരിയായുടെ അളവ് കൂടുതലാണ്. ഈ സാഹചര്യത്തിൽ താങ്കളുടെ പാറയിൽ ശേഖരിച്ച് പുറംതള്ളുന്ന ജലം മലിനപ്പെട്ടതായി കരുതുന്നു. ആയതിനാൽ താങ്കളുടെ സ്ഥാപനത്തിൽ നിന്നുള്ള സ്വീവേജ് മാലിന്യങ്ങൾ ശാസ്ത്രീയമായി സംസ്കരിക്കുന്നതിനുള്ള സംവിധാനം ഒരുക്കണമെന്നും, സ്വീവേജ് മാലിന്യം പാറക്കുളത്തിലേക്ക് ഒഴുക്കിവിടരുതെന്നും നിർദ്ദേശിക്കുന്നു. ടി വിഷയത്തിൽ താങ്കൾ സ്വീകരിച്ച നടപടി ഈ കത്ത് കിട്ടി 7 ദിവസത്തിനകം രേഖാമൂലം അറിയിക്കേണ്ടതാണ്.

വിശ്വസ്തതയോടെ

[Signature]
പരിസ്ഥിതി എഞ്ചിനീയർ

Translation of Annexure R6(n)

PCB/PTA/QR/25/2008

23.09.2021

From

Environmental Engineer

To

Sri. Sadanandan,
Ambadiyil New Bungalow,
Pannivizha, Adoor,
Pin – 691 523.

Sub:- Complaint about pollution of stream flowing near to quarry – reg

Ref :- 1) Complaint received in this office on 15/04/2021 on the subject
2) Inspection conducted by the Board on 02.07.2021

Sir,

Attention is drawn to the above reference. As per Ref.No.1, a complaint was received regarding the pollution of nearby stream due to the waste water discharged from your quarry. The Board officials have conducted an inspection and collected water samples as per Ref. No.2. During the inspection, it has been noticed that water is flowing into the stream from quarry. According to the test results of the water sample, the amount of coli form bacteria in the water is high. This indicate that, the water that collects and releases from your quarry is contaminated. Therefore, you are directed to provide scientific treatment facility for treating the waste water generated in the quarry and do not discharge the sewage into the pond provided in the premises of the quarry. The action taken by you on the issue should be reported within 7 days of receiving this letter.

Yours faithfully,

Sd/-
Environmental Engineer